

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/6039/2020**

This the 21st day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Sham Lal S/o Sh. Bhagat Ram, R/o Ward No. 6, Poonch Age 50  
years.

.....Applicant

(Advocate: Mr. Ajay Abrol-**Not Present**)

**Versus**

1. State of Jammu & Kashmir through Commissioner/Secretary to Govt.,  
Housing and Urban Dev Deptt, J&K Govt. Civil Sectt. Jammu.
2. Director Local Bodies, Jammu.
3. Zubida Parveen, Senior Assistant at present working as Secretary  
Notified Area Committee, Banihal.

.....Respondents

(Advocate: Mr. Sudesh Magotra, 1d. Deputy Advocate General)



**O R D E R**  
**[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link and pin to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.



2. On the last date also, learned counsel for the applicant did not join the video conference.
3. It is apparent that the applicant has lost interest in pursuing the matter.
4. Accordingly, the T.A. is dismissed in default and for non prosecution.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*